

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.2063
TO BE ANSWERED ON THE 14TH MARCH, 2017

IMPLEMENTATION OF AGRICULTURAL REFORMS

2063. KUNWAR HARIBANSH SINGH:
DR. SUNIL BALIRAM GAIKWAD:
SHRI T. RADHAKRISHNAN:
SHRI GAJANAN KIRTIKAR:
SHRI ASHOK SHANKARRAO CHAVAN:
SHRI S.R. VIJAYAKUMAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE ढादशआआआ आं कलसलन कलुडलण १/२आआआआे be pleased to state:

- whether the Government proposes to incentivise States which have implemented agricultural reforms mooted by the Government;
- if so, the details thereof along with the incentives likely to be given to these States in this regard;
- the details of the States which have implemented the model Agricultural Produce Market Committee (APMC) Act;
- whether the Government has a proposal to set up more Farmer Produce Organisations (FPOs) across the country to facilitate entry of private players and if so, the time by which it is likely to be set up; and
- the steps taken by the Government to implement the APMC Act in various States of the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

ढादशआआआ आं कलसलन कलुडलण १/२आआआआे १/२आआआआे (SHRI PARSHOTTAM RUPALA)

(a) & (b): Central assistance under schemes like Mission for Integrated Development of Horticulture (MIDH), Agricultural Marketing Infrastructure (AMI) a sub-scheme of Integrated Scheme of Agricultural Marketing (ISAM) and National Agriculture Market (e-NAM) are reforms linked.

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(c): Based on Model APMC Act, 2003, 7 vital areas of reforms have been identified for pursuance with the States/UTs. Reform –wise details of the States/UTs, which have amended their Agricultural Produce Market Committee (APMC) Acts, are given at Annexure.

(d): Yes, generally FPOs are promoted under various central sector schemes operated in the States. Formation of FPOs is continuous process and hence no time limit can be set.

(e): Government is pursuing with the States/UTs at various fora to incorporate the reforms in their respective APMC Acts on the lines of Model APMC Act,2003 required to enhance the farm income. To make the marketing law more progressive and developmental, recently Government has formulated a new Model APMC Act, 2016 and the draft has been circulated to all stakeholders including States/UTs to solicit their comments.

Annexure

Status of Marketing Reforms with reference to 7 key areas vis-a-vis Model APMC Act as on 28/02/2017.

Sl. No.	Area of Reforms	States adopted the suggested area of marketing reforms
1.	Establishment of private market yards/ private markets managed by a person other than a market committee.	Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Goa, Himachal Pradesh, Karnataka, Maharashtra, Mizoram, Nagaland, Orissa (excluding for paddy / rice), Rajasthan, Sikkim, Telangana, Tripura, Punjab, UT of Chandigarh, Jharkhand, Uttarakhand, West Bengal .
2.	Establishment of direct purchase of agricultural produce from agriculturist (Direct Purchasing from producer)	Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Nagaland, Rajasthan, Sikkim, Telangana, Tripura, Punjab, UT of Chandigarh, Jharkhand, Uttarakhand and West Bengal .
3.	To promote and permit e-trading,	Andhra Pradesh, Chhattisgarh, Gujarat, Jharkhand, Haryana, H.P., Karnataka, Rajasthan, Sikkim, Goa, Madhya Pradesh, Maharashtra, Mizoram, Telangana, Uttarakhand, Uttar Pradesh, Chandigarh, Tamil Nadu.
4.	Establishment of farmers/ consumers market managed by a person other than a market committee (Direct sale by the producer)	Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Goa, Himachal Pradesh, Karnataka, Maharashtra, Mizoram, Nagaland, Rajasthan, Sikkim, Tripura, Jharkhand, Uttarakhand and West Bengal.
5.	Contract Farming Sponsor shall register himself with the Marketing Committee or with a prescribed officer in such a manner as may be prescribed.	Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Maharashtra, Madhya Pradesh, Mizoram, Nagaland, Orissa, Punjab (separate Act), Rajasthan, Sikkim, Telangana, Tripura, Uttarakhand.
6.	Single point levy of market fee	Andhra Pradesh, Rajasthan, Gujarat, Goa, Haryana, Himachal Pradesh, Chhattisgarh, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Jharkhand, Sikkim, UT of Chandigarh, Punjab, Mizoram, Telangana, Uttar Pradesh, Uttarakhand, Tamil Nadu.

7.	Single registration/ license for trade/ transaction in more than one market	Andhra Pradesh, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Rajasthan, Chhattisgarh, Madhya Pradesh, Maharashtra, Mizoram Nagaland, Telangana, Sikkim, Uttar Pradesh , Tamil Nadu, Uttarakhand.
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